

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

**UNSTARRED QUESTION NO. †854
TO BE ANSWERED ON FRIDAY, THE 26TH JULY, 2024**

PENDING CASES IN VARIOUS COURTS

†854. **Shri Rahul Kaswan:**
Shri Hibi Eden:
Shri Khalilur Rahaman:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is a huge backlog of cases in different courts of the country;**
- (b) if so, the total number of cases pending in Supreme Court and High Courts and Lower Courts, District Courts, State/UT-wise including West Bengal;**
- (c) the number of cases disposed by different courts in Rajasthan during the last five years;**
- (d) the reasons identified for the increasing backlog of cases; and**
- (e) the details of steps being taken for speedy disposal of cases pending in different courts?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): As per information available on National Judicial Data Grid (NJDG), the backlog of cases in different courts of the country is as follows:

S. No.	Name of Court	Total no. of pending cases
1.	Supreme Court	84,045
2.	High Courts	60,11,678
3.	District and Subordinate Courts	4,53,51,913

The detailed statement showing State/UT-wise pending cases in District Courts including West Bengal is placed at *Annexure-I*.

(c): The detailed statement showing number of cases disposed by different courts in Rajasthan during the last five years is placed at *Annexure-II*.

(d): There are several reasons that lead to pendency of cases in courts which, inter-alia, include availability of physical infrastructure and supporting court staff, complexity of facts involved, nature of evidence, co-operation of stake holders viz. bar, investigation agencies, witnesses and litigants and proper application of rules and procedures. Other factors that lead to delay in disposal of cases include lack of prescribed timeframe by respective courts for disposal of various kinds of cases, frequent adjournments and lack of adequate arrangement to monitor, track and bunch cases for hearing. Moreover, in case of pendency of criminal cases, the criminal justice system functions on assistance by various agencies viz. Police, Prosecution, Forensic Labs, Handwriting Experts and Medico-Legal Experts. Delay in providing assistance by allied agencies also entails delay in disposal of cases.

(e): The resolution of pending cases in courts is within the exclusive domain of the judiciary. However, the Government is committed towards facilitating an ecosystem for expeditious disposal of cases by judiciary and reducing pendency as mandated under Article 21 of the Constitution. To this end, the Government set up the National Mission for Justice Delivery and Legal Reforms in 2011, with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration, which, inter-alia, involves improved infrastructure for courts including computerization, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

**STATEMENT REFERRED TO IN REPLY TO PARTS (A) AND (B) OF LOK
SABHA UNSTARRED QUESTION NO. †854 FOR ANSWER ON 26.07.2024
REGARDING 'PENDING CASES IN VARIOUS COURTS'.**

Detailed statement showing State/UT-wise pending cases in District Courts

S.No.	State/UT	Total no. of pending cases
1	Uttar Pradesh	11848518
2	Maharashtra	5461530
3	Bihar	3567635
4	West Bengal	3125326
5	Rajasthan	2332551
6	Karnataka	2032978
7	Madhya Pradesh	2013541
8	Kerala	1798695
9	Odisha	1630601
10	Gujarat	1538469
11	Tamil Nadu	1489128
12	Haryana	1426887
13	Delhi	1321447
14	Telangana	929450
15	Punjab	871930
16	Andhra Pradesh	870348
17	Himachal Pradesh	648736
18	Jharkhand	550013
19	Assam	466775
20	Chhattisgarh	413499
21	Uttarakhand	369534
22	Jammu and Kashmir	321212
23	Chandigarh	111488
24	Goa	59121
25	Tripura	49625
26	Puducherry	34829
27	Meghalaya	15516
28	Manipur	12798
29	Arunachal Pradesh	11291
30	Andaman and Nicobar	8962
31	Mizoram	5456
32	DNH at Silvasa	4460
33	Diu and Daman	3140
34	Nagaland	2946
35	Sikkim	1774
36	Ladakh	1538
37	Lakshadweep	166
	TOTAL	45351913

STATEMENT REFERRED TO IN REPLY TO PARTS (C) OF LOK SABHA UNSTARRED QUESTION NO. †854 FOR ANSWER ON 26.07.2024 REGARDING 'PENDING CASES IN VARIOUS COURTS'.

Number Of Cases Disposed by Different Courts in Rajasthan during the last 5 years

Sl. No.	Name of Court	No. of Cases disposed in last 5 years				
		2019	2020	2021	2022	2023
1.	High Court of Rajasthan	1,72,329	84,300	1,24,930	1,52,310	1,81,945
2.	District and Subordinate Courts in Rajasthan	15,08,232	7,86,604	11,92,950	10,49,961	10,25,735
